

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 27/(MAH)/2013

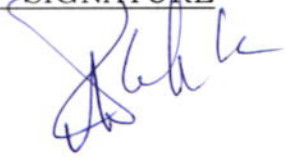


CORAM: Present: SHRI M.K.SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: Mr. Birenbhai R. Panchal
V/s.
M/s. Eyelid Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Abhishek Bansal	Advocate	
2	Pradi Wazalwar	Advocate.	
3.	AJAY KUMAR	Practising Company Secretary for Respondent No. 1	

ORDER

C.P. No. 27/111/CLB/MB/MAH/2013

1. The Learned Representatives of both the sides are present.
2. Against the Order of this Bench dated 02.05.2017 an Order dated 27.10.2017 has been passed by the Hon'ble NCLAT, Delhi confirming the decision taken by the NCLT.
3. However, from the side of the Respondent the Learned Counsel has stated that the said Order of the NCLAT is likely to be challenged before the Hon'ble ^{Supreme} ~~High~~ Court. Hence seeking time.
4. Moreover, the Learned Counsel of the Petitioner is recently engaged and also seeking time. Under the circumstances the matter is adjourned to

22.01.2018.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
28.11.2017.

Aah

Sd/-

M.K. Shrawat
Member (Judicial)